

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s. EURO MULTIVISION LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	EURO MULTIVISION LIMITED
2.	Date of incorporation of corporate debtor	29 <sup>th</sup> April 2004
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L32300MH2004PLC145995
5.	Address of the registered office and principal office (if any) of corporate debtor	F 12, GROUND FLOOR, SANGAM ARCADE VALLABHBHAI ROAD, VILE PARLE (WEST) MUMBAI City MH 400056
6.	Insolvency commencement date in respect of corporate debtor	<b>Order passed date by NCLT :10<sup>th</sup> November 2022</b> <b>Order received by IRP: 11<sup>th</sup> November 2022</b>
7.	Estimated date of closure of insolvency resolution process	<b>10<sup>th</sup> May 2023</b> (Based on order received date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CA Naren Sheth, B. Com (Hons.) F.C.A., DISA (ICAI), (IRP) INSOLVENCY PROFESSIONAL (IP) IP/P-00133-IBBI/IPA-001/2017-18/10275
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1014-1015, PRASAD CHAMBER, TATA ROAD NO.1, OPERA HOUSE, CHARNI ROAD (EAST), MUMBAI 400004.  M: 09821133426 T: 022 66322870  <b>e-mail: mkindia58@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as above & Process e-mail id: <b>cirp.euromulti@gmail.com</b> (As per CIRP regulations 4C of IBBI)
11.	Last date for submission of claims	<b>25<sup>th</sup> November 2022</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b><a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a></b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s.EURO MULTIVISION LIMITED** on order passed on **10th November 2022** but order received on **11th November 2022**.

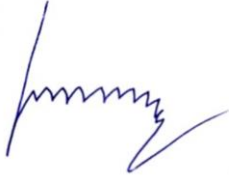
The creditors of **M/s.EURO MULTIVISION LIMITED** are hereby called upon to submit their claims with proof on or before **25th november 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Name and Signature of Interim Resolution Professional :**

NAREN SHETH



**Date and Place**

13th November 2022, Mumbai